

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 344 of 2016

Dated: 16th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

NLC India Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Anushree Bardhan
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R.2

ORDER

We are informed that a matter involving similar issues being Appeal No. 291 of 2016 has been admitted by this Tribunal.

Hence, Admit. Issue notice. Mr. S. Vallinayagam takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Notice be issued to the other respondents returnable on 06.03.2017. Dasti, in addition, is permitted.

List the matter on **06.03.2017**. In the meantime, learned counsel for the respondents may file reply on or before 14.02.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 01.03.2017 after serving copy on the other side. *Tag to Appeal No. 291 of 2016.*

(I. J. Kapoor)
Technical Member
ts/sh

(Justice Ranjana P. Desai)
Chairperson